

As per the decision of Narmada Water Disputes Tribunal, the participating States are required to pay every year in advance their share of the project cost on the basis of budgeted amount. The issue regarding the payment of share cost of Sardar Sarovar Project to Government of Gujarat by the party States has been discussed in the Sardar Sarovar Construction Advisory Committee meetings from time to time and States have been apprised of the need for immediate settlement of disputed claims and early payment of outstanding dues to the Government of Gujarat.

[English]

Narmada Sagar Project

2942. SHRI RAM NARAIN BERWA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the time by which the Narmada Sagar Project in Gujarat likely to be approved by the Union Government;

(b) whether the Government of Rajasthan has also requested the Union Government to give 5 M.A.F. water from this project to provide irrigation facility in Barmer and Jalore districts;

(c) if so, the progress made in this regard;

(d) whether the work on the project is being held up; and

(e) if so, the reasons for the same?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Sardar Sarovar Project is in Gujarat and Narmada Sagar Project is in Madhya Pradesh. The project have already been approved by the Union Government.

(b) and (c). In accordance with the Narmada Water Disputes Tribunal Award, Rajasthan is entitled to 0.5 MAF of Narmada Water. The Rajasthan Government has proposed to draw its share water from the Canal off-take of Narmada Main Canal in Gujarat for Irrigation in Barmer and Jalore Districts of Rajasthan and the Canal work is progressing as planned.

(d) No, Sir.

(e) Does not arise.

Nagarjunasagar Canals

2943. SHRI J. CHOKKA ROA: Will the Minister of WATER RESOURCES be pleased to state:

(a) The original allocation of water under Bachawat Award to Nagarjunasagar Left and Right Canals; and

(b) the quantum of water released into the said canals during 1989-90; 1990-91 and 1991-92 and the water utilised therefrom?

THE MINISTER OF WATER RESOURCES (SHRI VIDHYACHARAN SHUKLA):

(a) Karishna Water Disputes Tribunal accounted for the use of 281 Thousand Million Cubic feet of water from Nagarjunasagar Project while considering the allocations of water. But separate quantities for Nagarjunasagar Left and Right Canals are not mentioned.

(b) Central Government do not maintain the details of release into these canals. The State Government has reported that correct details of water released into the Nagarjunasagar canals and utilised during the years referred to are not available.